

FIR No.455/2021
PS Burari
U/s 307/452/34 IPC
State Vs. Prince Panchal

28/06/2021

Present interim bail application has been filed on behalf of the accused Prince Panchal for grant of interim bail for the period of 15 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ ASI Rakesh Kumar is present (through V.C.).

Sh. Mukesh Kumar Sharma, Ld. Counsel for the accused Prince Panchal (through V.C.).

Ahlmad is absent.

Reply to the aforesaid interim bail application of the accused is stated to be filed by the IO.

By way of present order, this Court shall disposed of interim bail application of the accused Prince Panchal.

Arguments heard on the aforesaid interim bail application of the accused Prince Panchal. Perused the material available on record.

During the course of arguments, it was submitted by counsel for the accused Prince Panchal that the accused is falsely implicated in the present case and investigation in the present case has already been completed qua accused Prince Panchal. It was further submitted that the marriage of the accused Prince Panchal was already fixed with Ms. Poonam for 02/07/2021 and all the necessary arrangements for the marriage of the accused has already been made and marriage/ invitation cards have already been distributed to the friends and relatives of the family. It was further submitted that marriage of the accused Prince Panchal is to be solemnized on 02/07/2021 at marriage venue situated at Ghaziabad, U.P. and presence of the accused is required in his marriage and interim bail for the period of 15 days be granted to the accused. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

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During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and he can abscond, if the interim bail is granted to him and the present interim bail application of the accused be dismissed.

During the course of arguments, it was submitted by the IO that the marriage of the accused Prince Panchal is to be solemnized on 02/07/2021 and all the documents regarding marriage of the accused were verified by him and same were found correct on verification.

The factum regarding solemnization of marriage of the accused Prince Panchal on 02/07/2021 is not disputed. Considering the facts, circumstances and in view of the submissions made and without going into the merits of the present case, the present interim bail application of the accused Prince Panchal is allowed and accused is admitted to **interim bail for the period of seven days** on furnishing personal bond and surety bonds in the sum of Rs.25,000/- each with two sureties each of like amount to the satisfaction of the concerned Ld. MM/ Ld. Link MM/ Ld. Duty MM subject to the conditions that:-

- i) Accused shall not flee from the justice;*
- ii) Accused shall not tamper with the evidence;*
- iii) Accused shall not threaten or contact in any manner to the prosecution witnesses;*
- iv) Accused shall not leave the country without permission of the Court;*
- v) Accused shall also not leave the local limits of NCT of Delhi during the interim bail period except on the date of marriage i.e. 02/07/2021 as marriage is stated to be solemnized at Ghaziabad, U.P.*
- vi) Accused shall convey any change of address immediately to the IO and the court;*
- vii) Accused shall also provide his mobile number to the IO;*
- viii) Accused shall mark his attendance before the concerned IO (and if IO is not available then to concerned SHO) on each and every day through mobile by sharing his location with the SHO/IO;*
- ix) Accused shall further make a call, preferably by audio plus video mode to the concerned IO (and if IO is not available then to concerned SHO) on*

each and every day between 10:00 AM to 6:00 PM;

x) Accused shall keep his such mobile number 'Switched On' at all the time;

xi) Accused shall not indulge in any kind of criminal activities;

xii) Accused shall follow Covid-19 protocol / guidelines issued by Central Government/ State Government/Competent Authorities;

xiii) The period of interim bail of seven days shall commence from the date of release of the accused from Jail;

xiv) Accused is directed to furnish personal bond/ surety bonds on or before 02/07/2021;

xv) Accused shall not seek further extension of interim bail on any ground;

xvi) Accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period;

xvii) Concerned Jail Superintendent is directed to file the surrender report of the accused after expiry of interim bail period or after surrender of the accused.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and necessary action. Copy of order be also sent to the concerned SHO/IO for compliance. Order be uploaded on the website of the Delhi District Court. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

A copy of this order be also sent to the Ld. Concerned MM.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
28/06/2021(G)